
(2025) 04 UK CK 0784

In the Uttarakhand High Court

Case No : Writ Petition Miscellaneous Single No. 821 Of 2021

Chandra Prakash

APPELLANT

Vs

G B Pant University Of Agriculture And Technology Pantnagar
And Ors

RESPONDENT

Date of Decision : 08-04-2025

Acts Referred:

Citation : (2025) 04 UK CK 0784

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : Abhijay Negi, Snigdha Tiwari, Rajendra Dobhal, Suryakant Maithani,
Sagar Malara

Final Decision : Disposed Of

Judgement

Pankaj Purohit, J

1. Heard learned counsel for the parties.
2. By means of the present writ petition, petitioner has sought the following reliefs:-
 - i) Issue a writ order or direction in the nature of certiorari quashing the evaluation report dated 08.10.2018 (ANNEXURE NO.15) whereby the thesis submitted by the petitioner has been rejected.
 - ii) Issue a writ or order or direction in the nature of mandamus directing the respondents to grant the Ph.D. degree to the petitioner likewise procedure which was adopted in the matter of other students.
3. The brief facts of the case are that the petitioner took admission as a sponsored Ph.D. research scholar in Department of Electronics and Communication Engineering (E&CE), College of Technology of G.B. Pant University of Agriculture and Technology (GBPUAT), Pantnagar in July 2010, as per the MOU signed between ARIES and GBPUAT. The petitioner submitted his

thesis on 14.08.2015 to the University. The University expressed its satisfaction to the thesis submitted by the petitioner on 17.08.2015 and sent it to two Experts namely Prof. Dr. Salim Beg and Prof. Dr. A.R. Harish. Prof. Dr. Salim Beg recommended granting Ph.D. to the petitioner, while Prof. A.R. Harish denied to evaluate the thesis as he had no expertise in the field in which the thesis was submitted by the petitioner. After this, the thesis of the petitioner was forwarded to Prof. Dr. S.N. Sinha, IIT Roorkee on 14.09.2015, who evaluated the thesis of the petitioner on 03.04.2016, but the thesis was rejected. Thereafter, the thesis was again sent to another expert Prof. Dr. V.K. Sarkar, but, unfortunately, he died in between. The thesis was thereafter sent to another expert Prof. Dr. Neelam Shrivastava and Prof. Dr. Sanjeev Tyagi, both have recused from evaluation of the thesis. Finally, it was sent to the expert Prof. Dr. A.K. Gautam.

4. Prof. Dr. A.K. Gautam opined that the thesis needs to be resubmitted by the petitioner in the lights of comments made by him in the order dated 08.10.2018 (Annexure No.15 to the writ petition). It is feeling aggrieved by the observation made by the Prof. Dr. A.K. Gautam for resubmission of the thesis, the petitioner has moved the present writ petition before this Court.

5. It is contended by learned counsel for the petitioner that during the pendency of the present writ petition, the petitioner has already resubmitted the thesis to the University on 29.03.2025. Thus, the challenge made to the order dated 08.10.2018 passed by Prof. A.K. Gautam has no longer to decide in this writ petition, therefore, relief clause (i) has rendered infructuous. Now, in view of the second prayer made by the petitioner in the present writ petition, only this can be done that after resubmission of the thesis to the University, the University can be directed to take decision on the resubmitted thesis of the petitioner.

6. Accordingly, the writ petition is disposed of, with a direction to the respondent-University to send the thesis of the petitioner to some new renowned expert of the field in which the petitioner has resubmitted his thesis, other than Prof. Dr. A.K. Gautam, who shall evaluate the thesis so resubmitted by petitioner within the time frame as prescribed under the Academic Rules. No order as to costs.